

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

CP-49/2002 in  
OA No.329/2000

12th July, 2002

Shri P.A.Prabhakaran, Counsel for Applicant and Shri V.G.Rege, Counsel for Respondents.

There is no averment of any wilful disobedience of order passed by the Tribunal. The applicant has used a very guarded language so that if any part of averment is subsequently found to be false, he be not liable for perjury. Even the prayer is not to the effect that there is wilful disobedience of order passed by this Tribunal. Though the Court has power as per Section-14 of the Administrative Tribunals Act to draw contempt proceedings suo motto, but if a complainant wants it to be drawn on the basis of a Contempt Petition, then necessary facts and specific averments are to be made by applicant in his Contempt Petition, which are not before us in the application of applicant.

In absence of averments in Contempt Petition for making out a case for wilful disobedience in CP., the Contempt Petition is dismissed.

*B.N.Bahadur*  
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(B.N.BAHADUR)

MEMBER(A)

*B.Dikshit*  
(BIRENDRA DIKSHIT)  
VICE CHAIRMAN

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